

flications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms): —

(i) G.S.R. No. 349(E), dated the 1st July, 1978, publishing the Indian Police Service (Fixation of Cadre Strength) Fourth Regulations, 1978.

(ii) G.S.R. No. 350(E), dated the 1st July, 1978, publishing the Indian Police Service (Pay) Seventh Amendment Rules, 1978.

(iii) G.S.R. No. 372(E), dated the 14th July, 1978, publishing the Indian Police (Special Allowance) (Amendment) Rules, 1978.

(iv) G.S.R. No. 894, dated the 15th July, 1978, publishing the All India Service (Leave) Third Amendment Rules, 1978.

(iv) G.S.R. No. 918 dated the 22nd July, 1978,, publishing the Indian Administrative Service (Appointment by Promotion) 3rd Amendment Regulations, 1978.

' (vi) G.S.R. No. 919,,, dated the 22nd July, 1978, publishing the Indian Administrative Service (Appointment by Selection) Amendment Regulations,, 1978.

(vii) G.S.R. No. 920, dated the 22nd July, 1978, publishing the Indian Administrative Service (Probation) Amendment Rules 1978.

[Placed in Library See No. LT-2529/78 for (i) to (vii).]

REFERENCE TO ALLEGED SERIOUS SITUATION IN MATTAN IN ANANTNAG DISTRICT, JAMMU & KASHMIR

MR. CHAIRMAN; Special Mention by Shri Syed Nizam-ud-Din.

SHRI SYED NIZAM-UD-DIN (Jammu and Kashmir): Sir, I am drawing the attention of this House to a very serious situation created by the recent happening in Mattan in Anantnag District in Jammu and Kashmir. As you know, Sir, Mattan is a very important place of pilgrimage which is visted by thousands of

visitors and pilgrims throughout the year and in all seasons.

(Interruptions)

POINTS RAISED IN REGARD TO CORRESPONDENCE EXCHANGED* BETWEEN THE PRIME MINISTER AND FORMER HOME MINISTER ISTER

श्री कल्पनाथ राय (उत्तर प्रदेश) :
सभापति महोदय, हमें आपसे निवेदन करना है कि जो आपने कल प्रधान मंत्री के पत्राचार के संबंध में अपनी रुलिंग देने की बात कही थी . . . (Interruptions) . . .
आप अपना निर्णय दें यह देश का सबसे बड़ा सवाल है, मैंने मोशन . . .
(Interruptions)

MR. CHAIRMAN: The next business has started. The hon. Member is speaking. Therefore, nothing spoken by Mr. Kalp Nath Rai should be recorded.

(Interruptions)

I have allowed Mr. Nizam-ud-Din only to speak. I have not allowed anything of what you say to be recorded. Please resume your seat. (Interruptions) One Member cannot stop the proceedings of the House. If he feels that he can shout loudly, others can also shout more i loudly than he. (Interruptions) Please re- " sume your seat. When I called one hon. Member, and he started making his Special Mention, you must respect him. When you make your Special Mention, if others also create such a trouble will you tolerate it?

(Interruptions)

SHRI N. G. RANGA (Andhra Pra^ desh):
Sir . . .

MR. CHAIRMAN: Prof. Ranga, I will definitely allow you to speak. But the point is let him first complete his Special Mention. (Interruptions). Silence for minutes please. (Interruptions). Please hear me. When I have called the name of one hon. Member and when he has started speaking, it is not correct for others to obstruct. If this is being done.,

the work cannot go on. I am not going to allow anybody to speak unless he finishes it. (Interruptions). I am requesting hon. Kamlapathiji to resume his seat and other Members to please remain quiet till he finishes.

»E|FERENCE TO ALLEGED SERIOUS
SITUATION IN MATTAN AN AN ANT-
NAG DISTRICT JAMMU AND
KASHMIR—Contd.

SHRI SYED NIZAM-UD-DIN; Sir,, on 29th July, there was a police firing in Mattan which resulted in the death of 3 persons and scores of people were injured. The situation had started becoming serious about a fortnight before 29th July 1978. But the Government of Jammu and Kashmir despite full information about the happenings showed indifference. It was because of this callous attitude and wilful negligence of the Government that the situation kept on deteriorating everyday, and finally resulted in the unfortunate happenings of 29th July. Sir, in the initial stages,, the Government having remained completely indifferent and allowing the situation to deteriorate, finally resorted to shooting without any justification and reason. As far as my information is concerned, the police firing was totally unwarranted. The police shot at women and children of the town. The procession was not at all violent till the firing took place.

Sir,, the indifference of the Sheikh Government at the beginning was there because the trouble was engineered by their on workers. It was only after there was a threat of cancellation of the procession of Chari Mubarak that the Government became panicky and resorted to much more force than necessary.

A few days before the land dispute, there was a fish-catching net found in the spring. This was to arouse communal passion in the area and when it did not work, then the interested people started the land dispute.

Sir, the situation continues to be highly tense and explosive till this day. People are not allowed to move from one place to another place.

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Sir,, this is not an isolated incident. There are other disputes of recent origin of the same nature. The lines and the slogans on which the National Conference fought the elections have directly contributed to such a situation. The matter has become more serious in view of the Amar Nath Yatra. Sir, in view of the situation created there, the Central Government is duty-bound to take direct interest and keep a strict vigilance over the situation. The valley of Jammu and Kashmir has throughout remained non-communal and the situation now prevailing is somewhat serious.

Therefore, Sir,, I bring this to the? notice of the Central Government because some interested sections in the Kashmir valley are creating a situation over which the Central Government must keep a strict watch. It is the duty of the Central Government to keep a strict vigilance and also directly talk to the Government of Jammu and Kashmir and take whatever steps possible to restore normalcy in the area because Amar Nath Yatra is going to take place only after a few days.

POINTS RAISED IN REGARD TO
CORRESPONDENCE EXCHANGED
BETWEEN THE PRIME MINISTER AND
THE FORMER HOME MINISTER—Contd.

विपक्ष के नेता (श्री कमलपति त्रिपाठी):
मान्यवर, जो अभी सवाल उठाया गया वह
एक जायज सवाल था जो आपके
सामने रख रहे थे। हमारे कई प्रस्ताव आपके
सामने विचारार्थ हैं। किसी एक प्रस्ताव को
आपने एक प्रकार से स्वीकृति भी दे रखी है
और उसके लिये दिन और समय निर्धारित
करने वाले हैं। एक प्रस्ताव देवेन्द्र नाथ
द्विवेदी जी का है जो आपके अंडर कंसिडरेशन
है। एक प्रिविलेज मोशन हमारे मौर्य जी और